

REPORT OF THE JOINT COMMITTEE IN COMPLIANCE OF THE ORDER DATED 15/12/2021 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 343/2021, MADHURA RAJESH TAWADE V/S STATE OF MAHARASHTRA ORS.

1.0 Background

Grievance in the Original Application No. 343 of 2021 (PB), titled Madhura Rajesh Tawade v/s State of Maharashtra Ors., as per order dated 15/12/2021 of the Hon'ble NGT is about seeking remedial action against the damage to the environment in Mumbai city near coastal road at Wadala to Mahul, close to Chembur to CST freeway by adding debris on the salt pan, making island out of it and encroaching the same, affecting the mangroves which are important for Mumbai city. Also, the applicant mentioned that unauthorized structures have been constructed which are against CRZ Regulations issued under Environment (Protection) Act, 1986.

Hon'ble NGT directed vide order dated 15/12/2021 (copy of Hon'ble NGT order, dated 15/12/2021 is given at **Annexure-1**) and relevant order is reproduced as below:

"2 In view of above, we find it necessary to require a factual and action taken report from a six-member joint committee of Maharashtra Coastal Zone Management Authority (MCZMA), CPCB, MPCB, SEIAA, Maharashtra, BMC and the concerned District Magistrate. State PCB and CZMA will be the nodal agency for coordination and compliance. The joint Committee may hold its first sitting preferably within two weeks, undertake visit to the site, interact with the stakeholders and plan and execute remedial measures in accordance with law. An action taken report may be furnished within two months by email at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 07.03.2022."

In compliance to the aforesaid order of the Hon'ble NGT, MPCB vide letter dated 24/02/2022 issued a committee constitution order comprising of following officials.

Maharashtra Coastal Zone Management Authority	Member
Representative from CPCB, Regional Office, Pune	Member
Member of SEIAA, Maharashtra	Member
Municipal Commissioner, MCGM or his representative	Member
District Collector, Mumbai Suburban District or his representative	Member
Regional Officer, MPCB-Mumbai	Member Convener

2.0 Approach

In order to comply with the aforesaid Hon'ble NGT Order, the Central Pollution Control Board (CPCB) vide email dated 12/01/2022 communicated the nominee details to the nodal agency i.e. MPCB and also requested to provide background information, copy of the Original Application, other relevant information for reference & deliberation in the aforesaid matter. Upon receipt of nominee details, first meeting of the joint committee was convened on 11/03/2022 at M West Ward-MCGM, Chembur, Mumbai. Copy of first minutes of the joint committee meeting dated 11/03/2022 is given at **Annexure-2**. The joint committee deliberated about alleged dumping of debris on salt pan/mangrove areas as mentioned in the Hon'ble NGT order, status of C&D waste generation and its present management practice in Mumbai City and CRZ maps of the area under reference. Also, deliberated to have an interaction with the concerned stakeholder i.e. The Slat Pan Department, Mumbai to deliberate about status & issue of dumping of C&D waste near the mangrove areas and action taken therefor for the earlier noticed violations if any; Thereafter the joint committee carried-out reconnaissance survey of the alleged areas on 11/03/2022 to delineate and to gather the preliminary information about the issue of dumping of debris in salt pans and mangrove areas. The following joint committee members were present during the inspection:

- i. Shri S. B. Sandanshiv, Under Secretary – Environment, Govt. of Maharashtra
- ii. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
- iii. Shri Sanjay R. Bhosale, Regional Officer, MPCB-Mumbai
- iv. Shri Gajanan Bellale, Assistant Commissioner, F/N Ward, MCGM, Mumbai
- v. Shri Vishvas Mote, Assistant Commissioner, M/W Ward, MCGM, Mumbai
- vi. Ms. Avanti Mayekar, Naib Tehsildar, Thasildar Office Kurla (Mulund)
Representative of Collector Bandra, Mumbai

Shri Tanaji Yadav, Sub-Regional Officer-I, MPCB-Mumbai and Shri Rupesh Mahale, Project Officer, MCZMA accompanied the joint committee during the inspection. Also,

officials of Municipal Corporation Greater Mumbai (MCGM), were present and provided the visit coordination.

The concerned agencies viz. Office of the Dy. Salt Commissioner, MCGM & MCZMA were requested by the nodal agency i.e. MPCB during March & April, 2022 for submission of desired information for way forward & in compliance of Hon'ble NGT order dated 15/12/2021. Meanwhile, joint committee submitted the progress report to the Hon'ble NGT through the nodal agency (MPCB) on 06/05/2022, titled as "Progress report of the joint committee in compliance of the order dated 15/12/2021 passed by the Hon'ble NGT (PB), in OA. no. 343/2021, Madhura Rajesh Tawade vs State of Maharashtra Ors."

The joint committee convened its second meeting on 25/05/2022 F/N Ward Office, Matunga, Mumbai to discuss on the progress of decisions taken during previous meeting of the joint committee. Copy of second minutes of the joint committee meeting dated 25/05/2022 is given at **Annexure-3**. Thereafter, the concerned agency viz. Salt Pan Department, was requested by the nodal agency i.e. MPCB during June, July & August, 2022 for submission of desired information for way forward & in compliance of Hon'ble NGT order dated 15/12/2021. Accordingly, Office of the Dy. Salt Commissioner, Mumbai submitted the information to MPCB vide letter dated 25/08/2022 (Copy of letter of Office of the Dy. Salt Commissioner, Mumbai dated 25/08/2022 is given at **Annexure-4**).

3.0 Observations and findings

This report is outcome containing factual and action taken report of the said joint committee based on the meetings of the joint committee, information received from concerned agencies viz. Office of the Dy. Salt Commissioner and MCZMA through MPCB, followed by site inspection and subsequent discussions of the joint committee. The observations & findings of the joint committee are given as below.

- i. The alleged areas as per Hon'ble NGT order i.e. area near costal road at Wadala to Mahul, close to Chembur to CST freeway is a wide area of salt pan within the jurisdiction of F-North / M-West Ward of MCGM, Mumbai.

- ii. As per the preliminary information gathered during joint committee inspection dated 11/03/2022, prima-facie the said salt pan is a private land situated at C.S.no. 144 & 145, operated by Shri Garodia and it has spread over about 100 to 110 acres. Wherein, at C.S.no. 144, majority of the area has been encroached by slum dwellers by constructing houses made of brick masonry and cement roofing sheets. Besides the aforesaid C. S.no. 144, majority of the area has also been encroached by slum dwellers at C. S. no. 117 (reportedly land belonging to Govt. of Maharashtra).
- iii. As per the information provided by Dy. Salt Commissioner, Mumbai vide letter dated 25/08/2022, land bearing C.S. no. 144 & 145 under Hormoz Salt Works are owned by the Govt. of India. However, the aforesaid C.S. nos. are being operated by the salt manufacturers and as per the aforesaid letter dated 25/08/2022, an eviction proceeding against the salt manufacturers under provisions of Public Premises Act, 1971 is pending before the Estate Officer of Dy. Salt Commissioner's office since 2013.
- iv. It is observed that along the periphery of slat pan at C. S. no. 145, dense mangroves have been spread. However, the operator of slat pan/salt manufacturer i.e. Shri Garodia has constructed a huge bund (app. 5 feet height & 10 feet width, made of unprocessed C&D waste) between the dense mangrove area and salt pans. It was informed that C&D waste reportedly generated from South Mumbai is being dumped by the private parties upon obtaining consent of operator of salt pan. However, no documentary evidences for prior consent for dumping/utilization of C&D waste were produced to the joint committee. It was further informed to the joint committee that such bund has been constructed to prevent intrusion of creek water into salt pan from adjacent creek, without construction of such bund the intrusion of creek water may causes flooding and also significantly affects the quality of salt in the salt pans.
- v. As per the information provided by the Dy. Salt Commissioner, Mumbai vide letter dated 25/08/2022, the operator of slat pan/salt manufacturer has not obtained permission from the Dy. Salt Commissioner's Office to carry-out repair

or maintenance of the salt work outer bund. Further, it was also informed by the Dy. Salt Commissioner, Mumbai that no permission was granted to the operator of slat pan/salt manufacturer or also no such permission may not be required for regular repair or maintenance of the outer embankment of salt works.

- vi. Further, it is observed from the reply submitted by the Dy. Salt Commissioner, Mumbai vide letter dated 27/04/2022 to the Director, Vanashakti (w.r.t. the representation made by Vanashakti regarding massive dumping of debris on wetlands, mangroves and salt pans at Wadala, Mumbai) that bunds located in the alleged area of about 1 km long was damaged due to Taukte Cyclone in May, 2021. Accordingly, the operator of slat pan/salt manufacturer has carried-out repairing activities by dumping debris in order to prevent intrusion of sea into salt pans water during high tides.
- vii. Maharashtra Coastal Zone Management Authority, Department of Environment, Govt. of Maharashtra has uploaded the approved CZMP of Mumbai City and Mumbai Suburban, 2019 in their website, which is as per the Coastal Regulation Zone Notification, 2019. The approved CZMP of the area under reference is given at **Annexure-5** for kind reference and the copy of the same is available at <https://mczma.gov.in/sites/default/files/CZMP%20MH%2076.pdf>
- viii. The area under reference i.e. C.S. no. 145 was superimposed on the approved CZMP of Mumbai City and Mumbai Suburban, 2019 prepared by the MCZMA. Copy of superimposed CZMP of Mumbai City and Mumbai Suburban, 2019 is given at **Annexure-6** for kind reference. Based on the analysis and superimposition of CZMP, it is observed that the aforesaid C.S. no. 145, where salt harvesting is being done falls under CRZ-IB as per the CRZ Notification, 2019. Further, as per s. no. (xvii) of section 5.1.2: CRZ-I B - The inter tidal areas of the CRZ Notification, 2019; salt harvesting and associated facilities are being regulated or permissible in the CRZ-I B areas.
Also, based on the analysis and superimposition of CZMP, it is observed that the existing bund (along the periphery of slat pan at C. S. no. 145) which is repaired & augmented by dumping C&D waste, falls within the 50 m mangrove

buffer zone i.e. CRZ-I A as per the CRZ Notification, 2019. Further, 5.1.1 of section 5.0 of the CRZ Notification, 2019 stipulates about regulation of permissible activities in CRZ-IA; wherein certain activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities. However, the aforesaid section of CRZ Notification, 2019 doesn't specify about repair & augmentation of existing bunds. Whereas, only in CRZ-I B-The inter tidal areas, bunding activities are permitted. Nevertheless, carrying out repairing & augmentation works of existing bund (by dumping unprocessed C&D waste & debris), falling within 50 m mangrove buffer zone without prior permission is not justifiable and also not a permitted activity as per CRZ Notification, 2019.

- ix. As informed by the operator of slat pan/salt manufacturer, total seven bore-wells have been installed within the slat pan area for extraction of slat laden ground water and subsequent channelizing into salt pans for manufacturing/harvesting slat.
- x. Some of the photographs taken during the joint committee inspection is given at **Annexure-7** for kind ready reference.

4.0 Conclusions

The alleged area i.e. C.S. no. 144 & 145 is under M/s Hormoz Salt Works are owned by the Govt. of India. However, the aforesaid C.S. no. 145 is being operated by the salt manufacturer for harvesting of salt. Presently, an eviction proceeding against the salt manufacturers under provisions of Public Premises Act, 1971 is pending before the Estate Officer of Dy. Salt Commissioner's Office since 2013. Based on the analysis and superimposition of CZMP, it is observed that the aforesaid C.S. no. 145, where salt harvesting is being done falls under CRZ-IB as per the CRZ Notification, 2019. Further, as per s. no. (xvii) of section 5.1.2: CRZ-I B - The inter tidal areas of the CRZ Notification, 2019; salt harvesting and associated facilities are being regulated or permissible in the CRZ-I B areas.

Also, based on the analysis and superimposition of CZMP, it is observed that the existing bund (along the periphery of slat pan at C. S. no. 145) which is repaired & augmented by dumping C&D waste, falls within the 50 m mangrove buffer zone i.e. CRZ-I A as per the CRZ Notification, 2019. The activities regulated under CRZ-I A of the CRZ Notification, 2019 doesn't specify about repair & augmentation of existing bunds. Whereas, only in CRZ-I B-The inter tidal areas, bunding activities are permitted.

Damage of bunds reportedly due to Taukte Cyclone in May, 2021, the repairing activities is carried-out by the operator of slat pan/salt manufacturer by dumping C&D waste & debris in order to prevent intrusion of sea into salt pans water during high tides.

During site inspection no mangroves were observed towards landward side i.e. in salt pan area (CRZ-I B). However, dense mangroves are observed towards creek-ward side i.e. in close proximity to the existing outer bund of salt pan. Operator of slat pan/salt manufacturer has not obtained permission from the Dy. Salt Commissioner's Office to carry-out repair or maintenance of outer bund of the salt works. Nevertheless, carrying out repairing & augmentation works of existing bund (by dumping unprocessed C&D waste & debris), falling within 50 m mangrove buffer zone i.e. CRZ-I A, without prior permission is not justifiable and also not a permitted activity as per CRZ Notification, 2019.

As per the annual report on Construction and Demolition Waste Management Rules, 2016 for the state of Maharashtra (2020-2021) published by MPCB that MCGM, Mumbai generated 34,58,548 MT of C&D waste during calendar year January to December, 2020. Further, based on the aforesaid report it is observed that MCGM doesn't have designated C&D waste processing facility for handling & processing of C&D waste and the aforesaid quantity of 34,58,548 MT of C&D waste was disposed by landfilling without processing or filled in low lying area. In absence of such environmentally sound C&D waste processing facility, undue/unauthorized utilization/disposal of unprocessed C&D waste in low lying areas, CRZ areas or in any other areas cannot be ruled-out, as it is evident from the present matter; where the unprocessed C&D waste is being utilized for repairing & augmentation activities of

outer bunds of slat works/pan, which is falling within the 50 m mangrove buffer zone as per the superimposed map of the area under reference.

Whereas the C.S. no. 144 is being encroached by slum dwellers by reclaiming the land and constructing houses made of brick masonry & cement roofing sheets. Also, some temporary structures are raised in south-western side of C.S. no. 144 by the operator of slat pan/salt manufacturer by reclaiming the land with dumping C&D waste & debris. Similarly, the C.S. no. 117 belongs to Govt. of Maharashtra, is also being encroached by slum dwellers by reclaiming the land. Based on the analysis and superimposition of CZMP, it is observed that C.S. no. 144 and 117 falls under CRZ-II, where certain activities are permitted as per section 5.2 of 5.0 of the CRZ Notification, 2019, stipulates about regulation of permissible activities in CRZ. The construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures is permitted w.r.t. subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of Notification.

5.0 Recommendations

(a) For violations of provisions of CRZ Notification, 2019

In view of the aforesaid violations of:

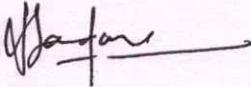
- i. Dumping C&D waste/debris for carrying out repairing & augmentation works of existing bund, falling within 50 m mangrove buffer zone i.e. CRZ-I A. The operator of salt pan/salt manufacturer under the supervision of Office of Dy. Salt Commissioner, Mumbai and F(N)/ M(W) Ward of MCGM may be directed to remove the unauthorized dumping of C&D waste and shall dispose the same in an environmentally sound manner in the nearby C&D waste processing facility at Navi Mumbai or other facility, as appropriate.

(b) Dy. Salt Commissioner, Hon'ble Collector Mumbai / Mumbai Suburban & F(N)/ M(W) Ward of MCGM may take appropriate action and also to remove illegal encroachments (construction of houses & other temporary structures) at C. S. no. 144 & C. S. no. 117, which is a CRZ-II area, so as to ensure the restoration of the aforesaid area to its original condition.

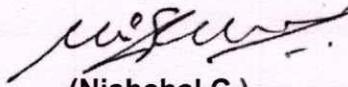
(c) MCGM may be directed to submit a time bound action plan along with budgetary estimate for selection of appropriate site as per Schedule-I of the Construction and Demolition Waste Management Rules, 2016 and also to establish adequate C&D waste processing facility for handling, processing & disposal of C&D waste as per Rule 6 of the Construction and Demolition Waste Management Rules, 2016.

Till such facility is established w.r.t. (c) as above, MCGM to issue detailed directions with regard to proper collection, management of C&D waste within its jurisdiction in accordance with the provisions of aforesaid Rules. Also, to ensure that such waste should be processed only at nearby processing facility. Further, MCGM should increase surveillance activities to abate undue/unauthorized disposal of C&D waste at sensitive areas viz. CRZ areas, river banks, etc. est
ward

(d) Office of the Dy. Salt Commissioner, Mumbai should ensure that no undue/unauthorized dumping of C&D wastes in the areas under their jurisdiction may not be permitted in near future, as in the present case the alleged area falls within 50 m mangrove buffer zone i.e. CRZ-I A, as per CRZ Notification, 2019. However, in case such undue/unauthorized dumping is observed/reported through public grievances etc., such instances may be immediately brought to the notice of MCGM for taking appropriate penal action against violators.



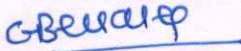
(S. B. Sandanshiv),
Under Secretary –
Environment, Govt. of
Maharashtra



(Nishchal C.),
Scientist 'D', CPCB,
Regional Directorate,
Pune



(Pankaj Joshi),
Member, SEIAA



(Gajanan Bellale),
Assistant Commissioner,
F/N Ward, MCGM, Mumbai



(Avanti Mayekar), Naib
Tehsildar, Representative
of Collector's Office –
Bandra, Mumbai



(Sanjay R. Bhosale),
Regional Officer, MPCB-
Mumbai

Item No. 04

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 343/2021

Madhura Rajesh Tawde

Applicant

Versus

State of Maharashtra

Respondent

Date of hearing: 15.12.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Application is registered based on a complaint received by e-mail

ORDER

1. Grievance in this application is for remedial action against damage to the environment in Mumbai city near coastal road at Wadala to Mahul, close to Chembur to CST freeway by adding debris on the salt pan, making island out of it and encroaching the same, affecting the mangroves which are important for Mumbai city. Unauthorized structures are against CRZ Regulations issued under Environment (Protection) Act, 1986.

2. In view of above, we find it necessary to require a factual and action taken report from a six-member joint Committee of Maharashtra Coastal Zone Management Authority (MCZMA), CPCB, State PCB, SEIAA, Maharashtra, BMC and the concerned District Magistrate. State PCB and CZMA will be the nodal agency for coordination and compliance. The joint

Committee may hold its first sitting preferably within two weeks, undertake visit to the site, interact with the stakeholders and plan and execute remedial measures in accordance with law. An action taken report may be furnished within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 07.03.2022.

A copy of this order be forwarded to the MCZMA, CPCB, State PCB, SEIAA, Maharashtra, BMC and concerned District Magistrate by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. Nagin Nanda, EM

December 15, 2021
Original Application No. 343/2021
AVT

MINUTES OF THE FIRST MEETING OF JOINT COMMITTEE CONSTITUTED IN COMPLIANCE OF THE ORDER DATED 15/12/2021 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 343/2021, MADHURA RAJESH TAWADE V/S STATE OF MAHARASHTRA ORS.

The Hon'ble NGT in the aforesaid matter vide order dated 15/12/2021 constituted a six-member joint committee of Maharashtra Coastal Zone Management Authority (MCZMA), CPCB, MPCB, SEIAA, Maharashtra, BMC and the concerned District Magistrate. The nodal agency for coordination and compliance will be the MPCB and the MCZMA. Grievance in the application is about remedial action against the damage to the environment in Mumbai city near coastal road at Wadala to Mahul, close to Chembur to CST freeway by adding debris on the salt pan, making island out of it and encroaching the same, affecting the mangroves which are important for Mumbai city. Also, the applicant mentioned that unauthorized structures have been constructed which are against CRZ Regulations issued under Environment (Protection) Act, 1986. Copy of the said order dated 12/01/2022 of Hon'ble NGT is given at **Annexure-I**. The operative directions of the Hon'ble NGT to the aforesaid joint committee in brief are as follows;

- i. To undertake site visit and interact with the stakeholders;
- ii. To plan and execute remedial measures in accordance with law;

In compliance with aforesaid order of the Hon'ble NGT, the six-member joint committee has been constituted by MPCB comprising of following officials.

1. Maharashtra Coastal Zone Management Authority	Member
2. Representative from CPCB, Regional Office, Pune	Member
3. Member of SEIAA, Maharashtra	Member
4. Municipal Commissioner, MCGM or his representative	Member
5. District Collector, Mumbai Suburban District or his representative	Member
6. Regional Officer, MPCB, Mumbai	Member
Convener	

First meeting of the joint committee was convened on 11/03/2022 at M West Ward-MCGM, Chembur, Mumbai. List of participants present in the aforesaid joint committee meeting is given in at **Annexure – II**.

Representative from MPCB, Mumbai welcomed all the members of the joint committee and invitee participants. He briefed about the issue of unauthorised disposal of debris at near Coastal road at Wadala to Mahul, closed to Chembur to CST freeway, regarding constitution of joint committee for compliance of the order dated 15/12/2021 passed by the Hon'ble National Green Tribunal, New Delhi in

Original Application No. 343/2021 (PB) and also about the operative directions of the Hon'ble NGT to the joint committee.

Representative from CPCB, Pune deliberated about identification of exact location of alleged dumping of debris on salt pan/mangrove areas as mentioned in the Hon'ble NGT order or tracking from the public grievance database of MCGM/MPCB/MCZMA about the aforesaid alleged issues or similar issues. He mentioned about the requirement of recent CRZ maps prepared by MCZMA and mapping of mangroves prepared by Maharashtra Remote Sensing Application Centre (MRSAC) for the aforesaid alleged areas. Further, he deliberated about the C&D waste generation and its present management practice in Mumbai City. He put forward before the joint committee to have an initial reconnaissance survey of the alleged areas to delineate and to gather the preliminary information about the issue of dumping of debris in salt pans and mangrove areas.

Representative from MCZMA mentioned about availability of latest CRZ maps of Mumbai City and Suburban, which are published recently in 2021. He mentioned about need to involve the stakeholders for deliberation of issues and also compliance of Hon'ble NGT order dated 15/12/2021.

Meeting concluded with vote of thanks to the dais.

After the detailed deliberation, joint committee along with officials of MCGM visited the alleged areas near coastal road at Wadala to Mahul, close to Chembur to CST freeway. It is observed that near coastal road, adjacent to Chembur to CST freeway; wide area of salt pan exists and it is within the jurisdiction of F-North Ward of MCGM, Mumbai. The joint committee interacted with the personnel working at salt pan and gathered that the said salt pan is a private land situated at C.S.no. 144 & 145, owned by Shri Garodia and it has been spread over about 100 to 110 acres. Also, the joint committee observed that at C.S.no. 144, majority of the area has been encroached by slum dwellers by constructing houses made of brick masonry and cement roofing sheets. Besides the aforesaid C. S.no. 144, majority of the area has also been encroached by slum dwellers at C. S. no. 117 (land belonging to Govt.). The joint committee observed that along the periphery of salt pan at C. S. no. 145, dense mangroves have been spread but the owner of salt pan i.e. Shri Garodia has constructed a huge bandh (app. 5 feet height & 10 feet width, made of C&D waste) between the dense mangrove area and salt pans. He informed to the joint committee that C&D waste reportedly generated from South Mumbai is being dumped by the private parties upon obtaining his consent. He further informed to the joint committee that such bandh has been constructed to prevent intrusion of creek water into salt pan from adjacent creek, without construction of such bandh the intrusion of creek water causes flooding and also significantly affects the quality of salt in the salt pans.

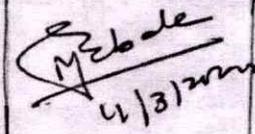
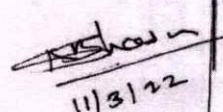
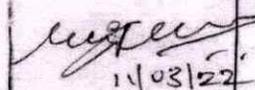
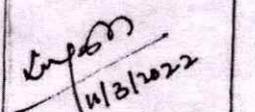
As informed by the owner of slat pan, total seven bore-wells have been installed within the slat pan area for extraction of slat laden ground water and subsequent channelizing into salt pans for manufacturing of slat.

The joint committee after reconnaissance survey, interaction with the owner of salt pan and detailed deliberation, it was felt to prudent to have interaction with the stakeholder i.e. The Slat Pan Department, Mumbai to deliberate about ownership status of salt pan, status & issue of dumping of C&D waste near the mangrove areas and action taken therefor for the earlier noticed violations if any.

Decisions:

After detailed discussions, following decisions were taken by the joint committee;

- i. MCGM to submit the status of C&D waste w.r.t. ward wise daily/monthly generation quantity, present scientific management practices including mechanism for collection, handling, transportation, processing and disposal/utilisation of processed C&D waste in Mumbai City.
- ii. MCZMA to provide CRZ maps of the alleged areas located at C.S. no. 144, 145 and 117.
- iii. MPCB to coordinate with MRSAC for getting the mangrove maps of the alleged areas located at C.S. no. 144, 145 and 117.
- iv. MPCB to coordinate and request the stakeholder i.e. representative from Salt Pan Department, Mumbai to make it convent to attend the second joint committee meeting followed by site inspection for deliberation of issues.
- v. Based on the reconnaissance survey and subsequent collection, compilation & vetting of information through the concerned agencies/stakeholders and as per the applicable Notifications /Rules /Bye-laws, the joint committee may plan and execute remedial measures in accordance with Law by the way of formulating time bound action plans for restoration of the site/environment.

नाव	विभाग	सही	मो. नं.
१) श्री सुभाष श्री श्री श्री श्री श्री श्री गणेश, मुंबई			
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④ महेंद्र उवाडे स. आयुक्त एम पूर्व मुंबई महानगरपालिका		 4/3/2022	7506985715
५) संजय शिरोडे प्रोफेसर अधिकारी, म. प्र. मि. सेक्टर ३९६		 11/3/22	9220926241
6. Nishchal C. Scientist - D CPCB, Rd - Pune		 11/03/22	9722017220
7) Rupesh Mahale, Project officer, M2M4		 11/3/2022	8369231439

	नाव	विभाग	सही	मो. नं
७)	दिपक रामचंद्र मदन	इ.के.व्य (एन/प)		9920061453
८)	T. G. Yadav	उप्रा अमु-१ म.प्र. नि. मं		998758609
९०)	D. V. Mhetre	इ.के. उ.प्र. व्य. म.प्र. नि. मं, मुंबई-१		9423936267
९१)	म. गो. इंगळे	इ.के. अ. अ. प्र. नि. मं-३		9869803810
९२)	आविळ लु. पंडित	स. अ. (अकव्य) एफ/ड	 111322 ABGV-17/91	966705-194
९३	जुखे व. खवार	कार्यकारी अधिकारी (इ.के.व्य) एन/प.		995026041
९४)	चैत्रव शोडले	सहा. आदि (इ.के.व्य) एन/प		829120602
९५)	V. P. MATE	नि. अ. म/व		9167194003
१६)	Aravanti mayekar	Naib Tahasildar Tahasil Kurta for (Collector office) Bandra		9702757626

MINUTES OF THE SECOND MEETING OF JOINT COMMITTEE CONSTITUTED IN COMPLIANCE OF THE ORDER DATED 15/12/2021 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 343/2021, MADHURA RAJESH TAWADE V/S STATE OF MAHARASHTRA ORS. Dated 25/5/2022

Second meeting of the joint committee was held on 25/05/2022 at F/N Ward Office, Matunga, Mumbai to discuss on the progress of decisions taken during previous meeting of the joint committee. List of participants present in the aforesaid joint committee meeting is given at **Annexure-I.**

Representative from MPCB, Mumbai welcomed all the members of the joint committee and invitee participants from Salt Pan Department, Mumbai. He briefed about the decisions taken during previous meeting of the joint committee.

The joint committee members deliberated about the issue of unauthorised disposal of debris at near Costal road at Wadala to Mahul, closed to Chembur to CST freeway. Also, about the status of ownership of alleged land at C. S. no. 117, 144 & 145, where unauthorized disposal of debris observed during the previous joint committee visit and unauthorised encroachment by slum dwellers. Subsequently, it was decided to collect various records/documents from Salt Pan Department about the status of ownership of alleged land at C.S. no. 117, 144 & 145 along with PR card.

Decisions:

After detailed discussions, following decisions were taken by the joint committee;

- i. MPCB to pursue with Slat Pan Department, Mumbai for submission of following:
 - a. chronology of events w.r.t. petition filed by the Slat Pan Department, Mumbai before the Hon'ble Court(s) against the occupier of salt pan and its present thereof; (including copies of orders, reply affidavits filed etc.);
 - b. copies of letter if any; addressed by the occupier of slat pan to the Salt Pan Department, Mumbai for seeking permission to dump C&D waste for the reported repair/maintenance of bandh along the periphery of slat pan;
 - c. copies of reply if any; by the Salt Pan Department, Mumbai addressed to the occupier of the salt pan for giving consent/permission to utilize/dump C&D waste at the alleged C.S. no(s).
 - d. copies of action taken if any; against the occupier of the salt pan, if no consent/permission has granted by the Salt Pan Department, Mumbai for utilization of C&D waste for augmenting the existing bandh;

- e. copies of various communication/correspondence letters from Dy. Superintendent of Salt, Wadala; Dy. Salt Commissioner, Mumbai; Superintendent of Salt addressed to various agencies for dumping of C&D waste in the aforesaid alleged areas.
 - f. copies of public grievance(s) received, and action taken report submitted in the aforesaid alleged issues of dumping of C&D waste.
 - g. copy of layout of the salt pan works at C.S. no. 117, 144 & 145;
- ii. It was requested that the Slat Pan Department, Mumbai may positively send the aforesaid compiled information to MPCB on or before 10/06/2022 for compilation of information, report preparation, deliberation of the joint committee and for compliance of the aforesaid Hon'ble NGT order. Further, it was decided that in view of non-submission of aforesaid documents by the Slat Pan Department, Mumbai, the joint committee may finalize the report and convey the status to Hon'ble NGT.

Meeting ended with vote of thanks.



भारत सरकार

GOVERNMENT OF INDIA

उपनमक आयुक्त कार्यालय

Office of the Deputy Salt Commissioner

एक्स्पेंज बिल्डींग, चौथी मंजील Exchange Building, 4th floor

सर शिवसागर रामगुलाम मार्ग Sir Shivsagar Ramgulam Marg

बेलाई ईस्टेट, मुंबई - 400001 Ballard Estate, MUMBAI - 400001

Email: dsaltcom.mum@nic.in

Phone: 022-20825206

022-20822192

BY EMAIL / SPEED POST

C. No. D-11030/1/Land/2008/II/ 4400

Date: 25/08/2022

To

✓ The Regional Officer,
Maharashtra Pollution Control Board,
Kalpataru Point, 1st Floor, Sion Crucial,
Opp. Cineplanet Cinema, Sion (East),
Mumbai - 400022.

Sub:- Damage to the environment due to destruction of mangroves by dumping debris on salt pan lands at Wadala - Hormoz salt works - Reg.

Sir,

Please refer to your letter No. MPCB/ROM/TB-1367 dated 03.06.2022 on the above subject.

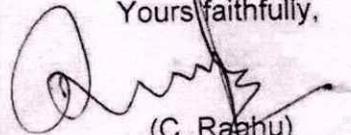
The information desired by your above referred letter is as below:-

- i) **Status of ownership of land bearing CS No. 117, 144 & 145 of Salt Pan Division, Wadala** : It is informed that lands bearing CS No. 144 & 145 under Hormoz salt works are owned by Government of India. Property cards of these CS Nos. are available online and the same can be downloaded.
- ii) **Status of Litigation or petition with regard to salt pan lands against occupier** : In case CS No. 144 & 145 of Salt Pan Division, Wadala, no litigation in any court is pending. But an eviction proceedings against the salt manufacturers under provisions of Public Premises Act 1971 is pending before the Estate Officer of this Department since year 2013.

SROF
M putub
30/8/22

- iii) **Permission taken by salt manufacturer of Hormoz salt works for dumping of debris** : No permission has been taken by the salt manufacturer for repair or maintenance of the salt work outer bund. However, it is informed that permission is not required for regular repair or maintenance of the outer embankment of salt works.
- iv) **Copies of letters addressed to salt manufacturer by Salt Department regarding repair or maintenance of the outer embankment / bund** : No permission given and hence no letter is issued by this office in this regard.
- v) **Copies of letters addressed to salt manufacturer or other agencies by Deputy Superintendent of Salt, Wadala or Superintendent of Salt, Bhandup regarding repair or maintenance of the outer embankment / bund** : No communication or letter has been issued by Deputy Superintendent of Salt, Wadala or Superintendent of Salt, Bhandup in this regard.
- vi) **Copies of letters issued with regard to public grievances on this subject** : A complaint from shri Stalin D. was received on this subject and he was given reply vide this office letter dated 27.04.2022 (Annexure No. 1).
- vii) **A copy of layout plan of Hormoz salt works (CS No. 144 & 145)** : A copy of the layout plan is enclosed herewith at Annexure No. 2.

Yours faithfully,



(C. Raghunath)

Deputy Salt Commissioner
Mumbai

Copy for information to:-

- 1) The Superintendent of Salt, Bhandup.
- 2) The Deputy Superintendent of Salt, Wadala.



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GOVERNMENT OF INDIA
Office of the Deputy Salt Commissioner
Exchange Building, 4th floor, Sir Shivsagar Ramgulam Marg, Ballard Estate,
MUMBAI - 400 001
Phone: 22611527, 22695206, Fax: 022 22671192,
E-mail: dsaltcom.mum@nic.in

C. No. D-11030/13/Land/2008/I/

2141-43

Date: 27 / 04/2022

To
Shri Stalin D,
Director, Vanshakti,
Nandkumar Pawar House,
2nd Floor, Opp. Jagnath Darshan,
M.D. Keni Marg, Bhandup village East,
Mumbai - 400042.

Sir,

Sub: Massive dumping of debris on wetlands, mangroves and Salt Pans at Wadala regarding.

Please refer to your mail dated 03.03.2022 and 09.03.2022 on above subject.

In this connection it is to state that the outer bund of M/s Hurmoz Salt Works, Wadala is about 1 Km long which was badly damaged due to "Taukte" cyclone in May 2021 and reduced to 1-2 feet height. Since the area is tide prone, the sea water enters in the Salt Works during every high tide and manufacturing of Salt was affecting adversely which necessitated the repairing of the bund.

Further, the bund was repaired by the Salt Manufacturer by bringing the soil/debris from out side due to non availability of soil at the site as one side of the bund is dense mangrove and on other side the Salt Works is situated.

However at present there is no movement and dumping of debris at the site as the repairing work of outer bund of the above said Salt Works has almost completed.

Yours faithfully

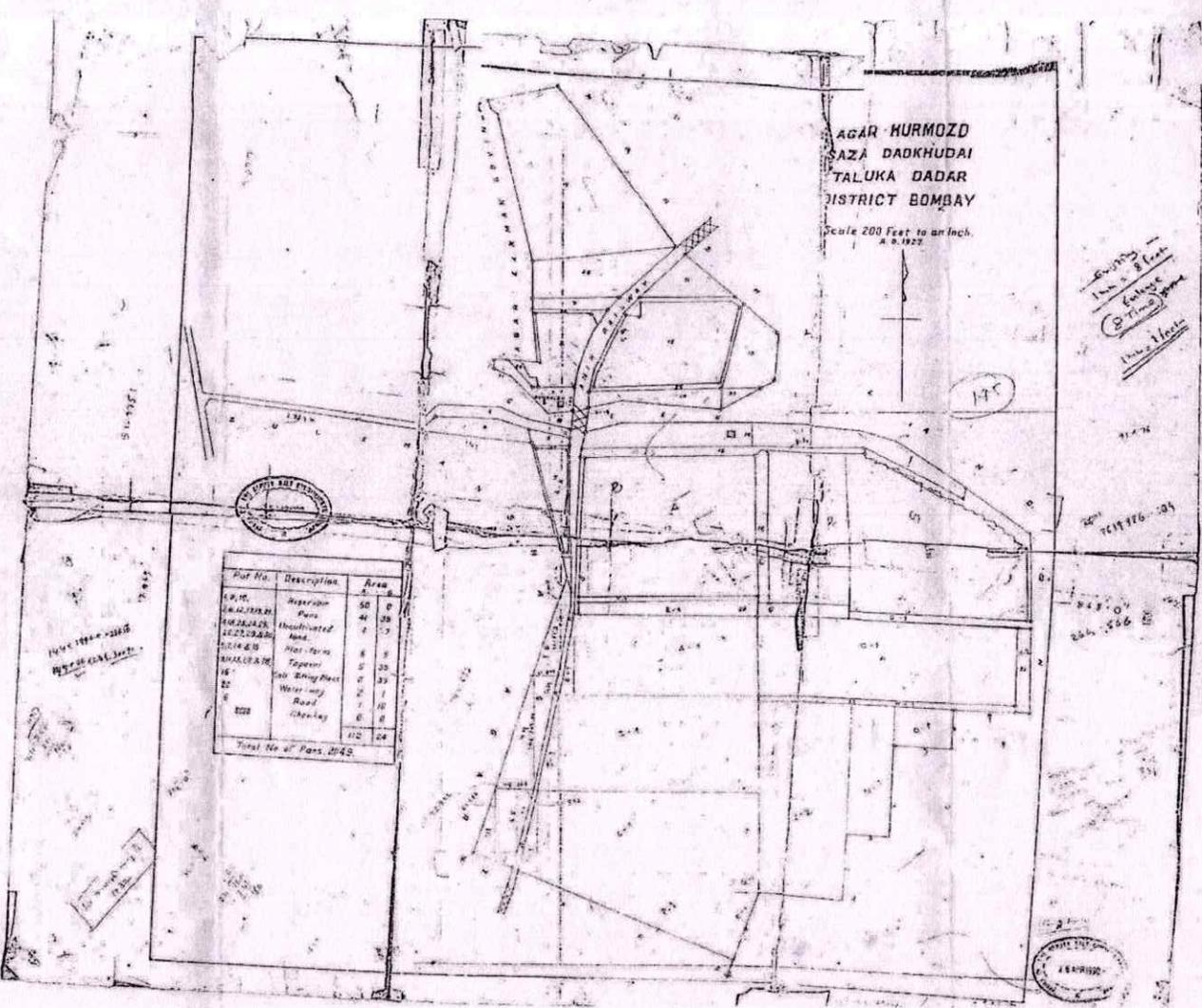
[Handwritten signature]

[Handwritten signature]
(C. Raghu)
Deputy Salt Commissioner
Mumbai

Copy to: The Superintendent of Salt, Bhandup.
The Deputy Superintendent of Salt, Wadala.

AGAR KURMOZD
SAZA DADKHUAI
TALUKA DADAR
DISTRICT BOMBAY

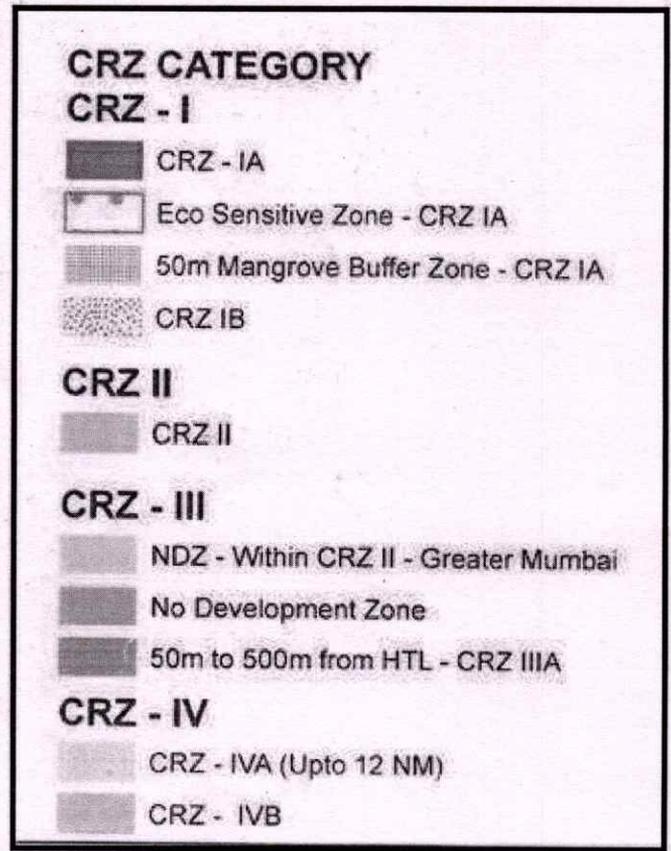
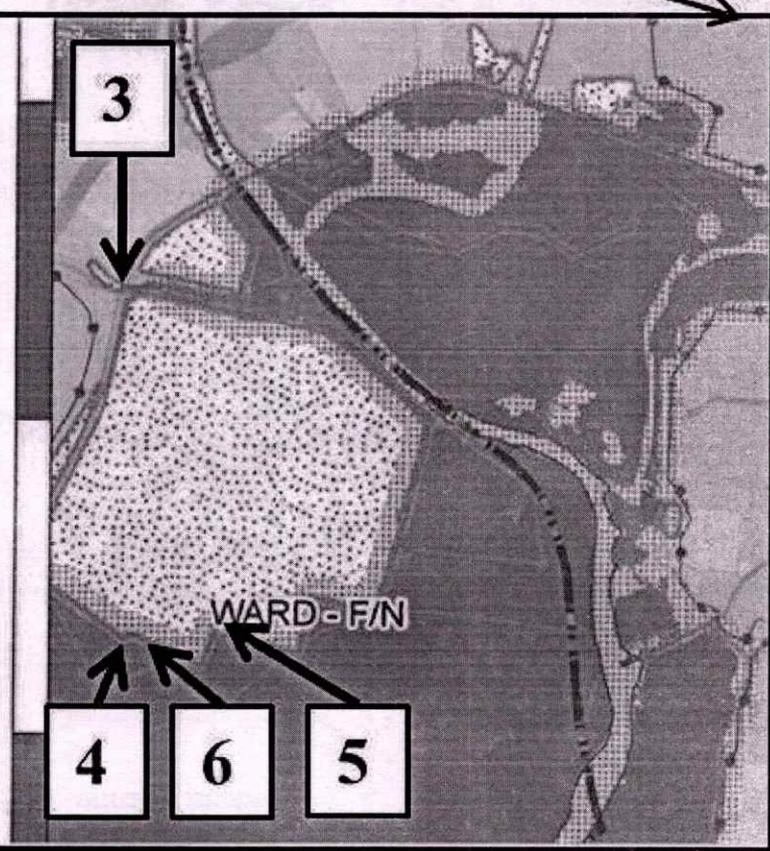
Scale 200 Feet to an Inch.
A. S. 1927

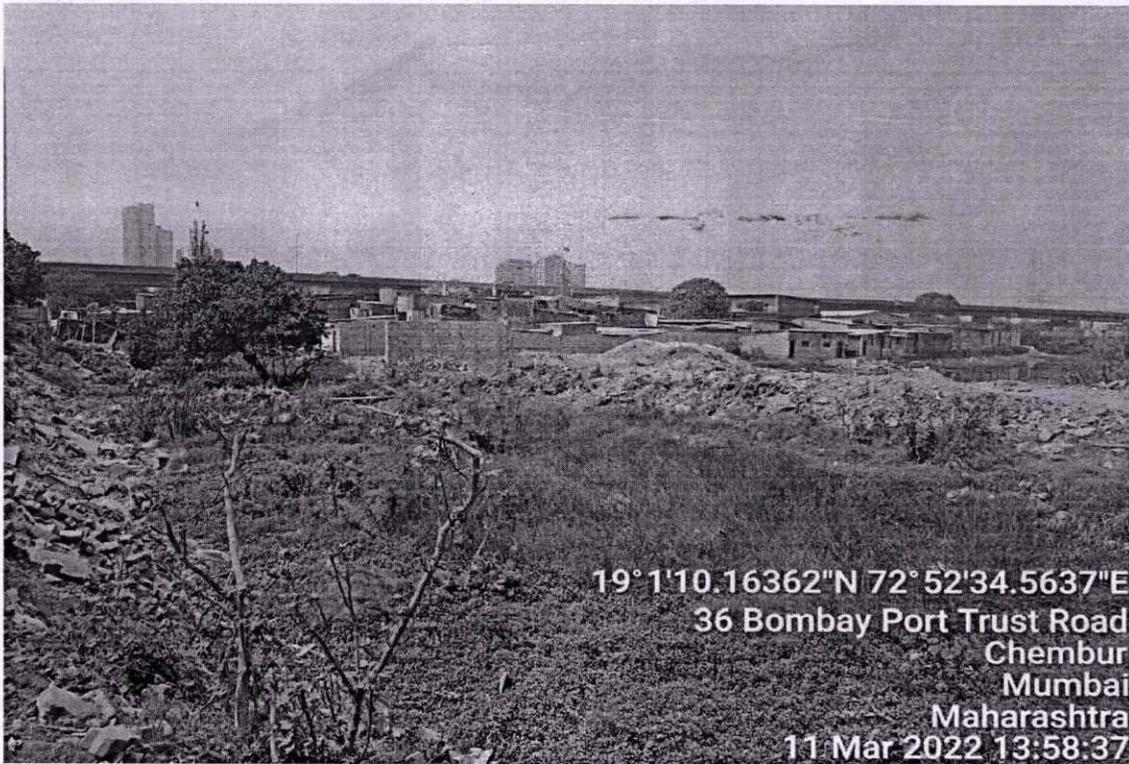


Plot No.	Description	Area
1, 2, 10	Agarikon	50 0
10, 11, 12, 13, 14	Pans	48 30
15, 16, 17, 18, 19	Uncultivated	1 3
20, 21, 22, 23, 24	Wells	8 0
25, 26, 27, 28	Water	2 30
29, 30, 31, 32	Water	2 30
33, 34, 35, 36	Water	2 30
37, 38, 39, 40	Water	2 30
41, 42, 43, 44	Water	2 30
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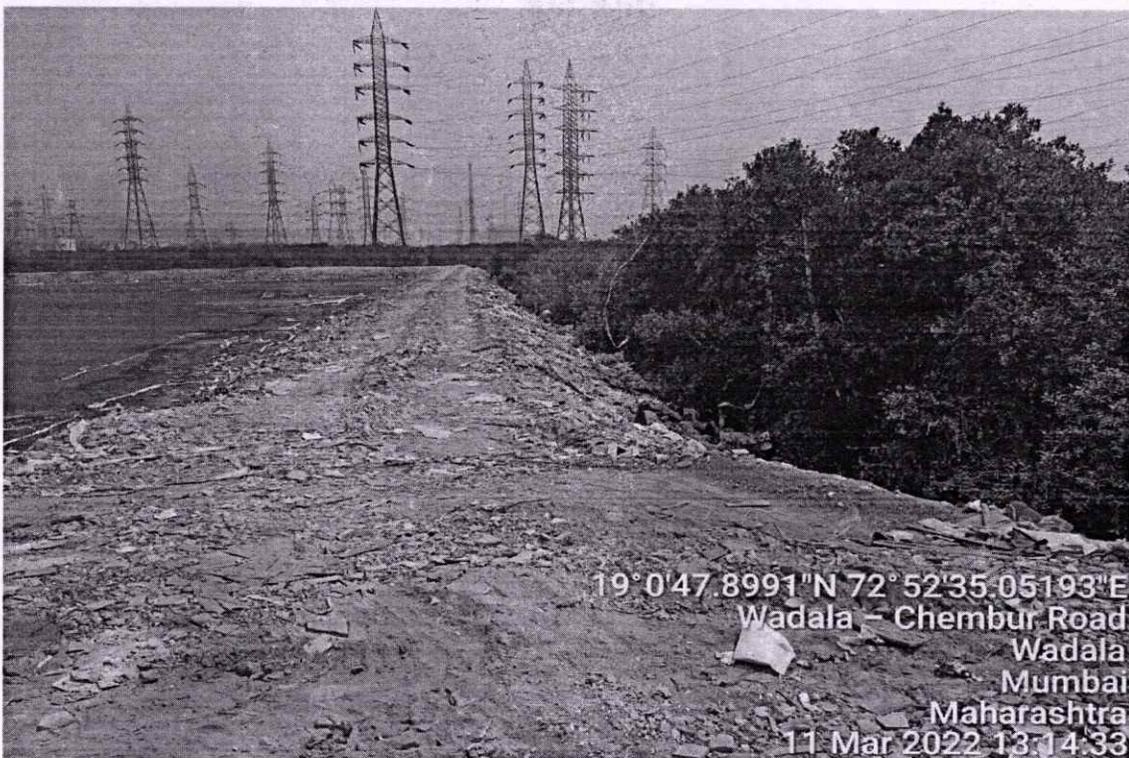
THE SURVEY DEPARTMENT
BOMBAY

REVENUE DEPARTMENT
BOMBAY

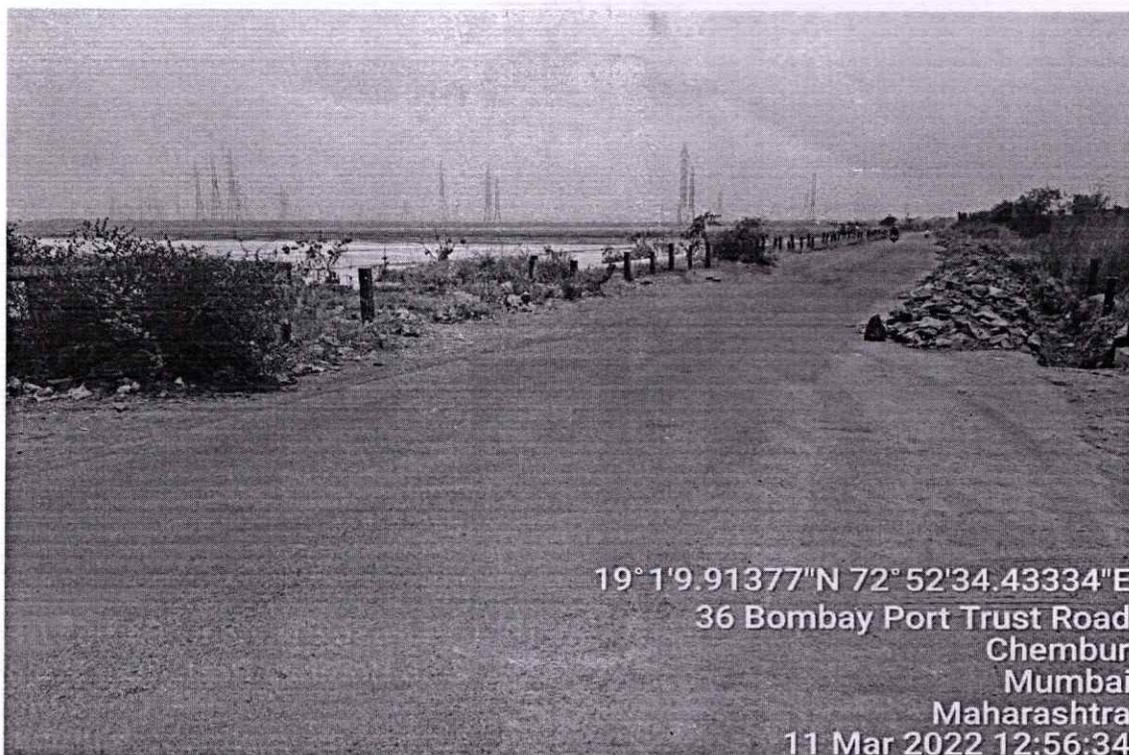




Photograph-3: Illegal encroachment of slum dwellers at C. S. no. 144 (Pvt. land) & C. S. no. 117 (Govt. land), originally a marshy land and also covered with mangroves.



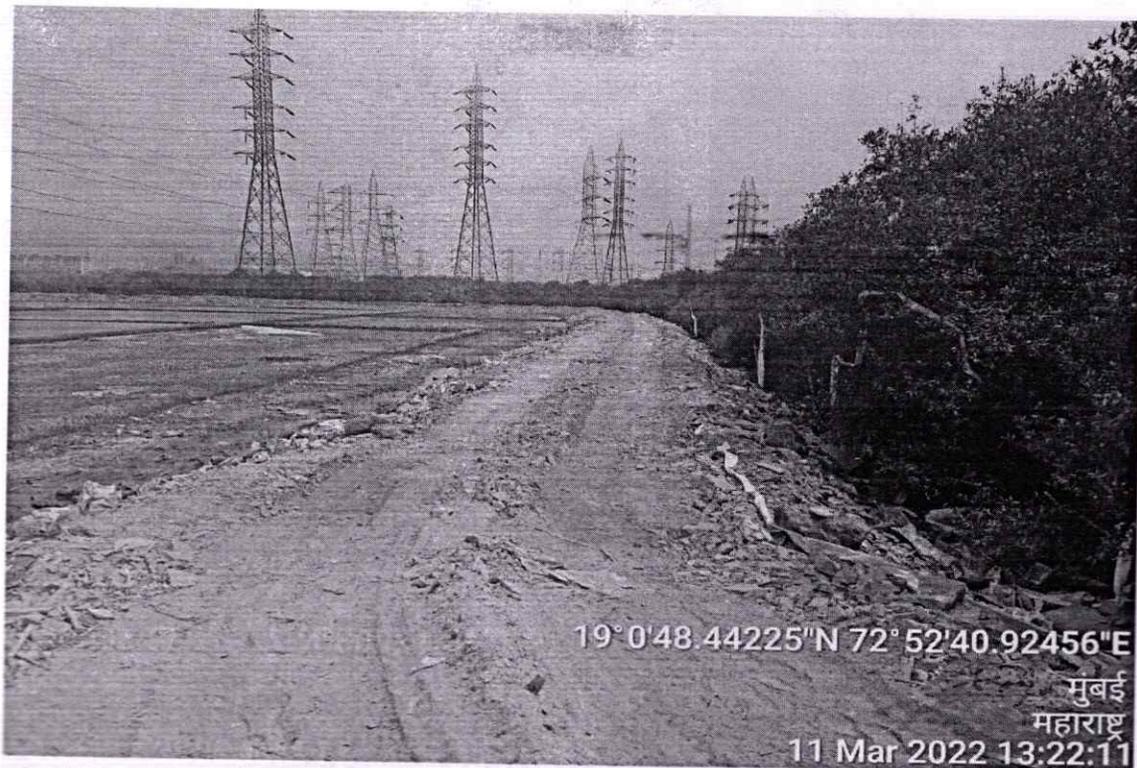
Photograph-4: Unauthorized dumping of C&D waste adjacent to mangrove area along the entire periphery of the reported Pvt. land at C. S. no. 144 & 145, operated by Shri Garodia.



Photograph-1: Location of salt pan at C. S. no. 144 & 145 near Costal road at Wadala to Mahul, close to Chembur to CST freeway.



Photograph-3: A view of salt pan at C. S. no. 144 & 145 near Costal road at Wadala to Mahul, close to Chembur to CST freeway.



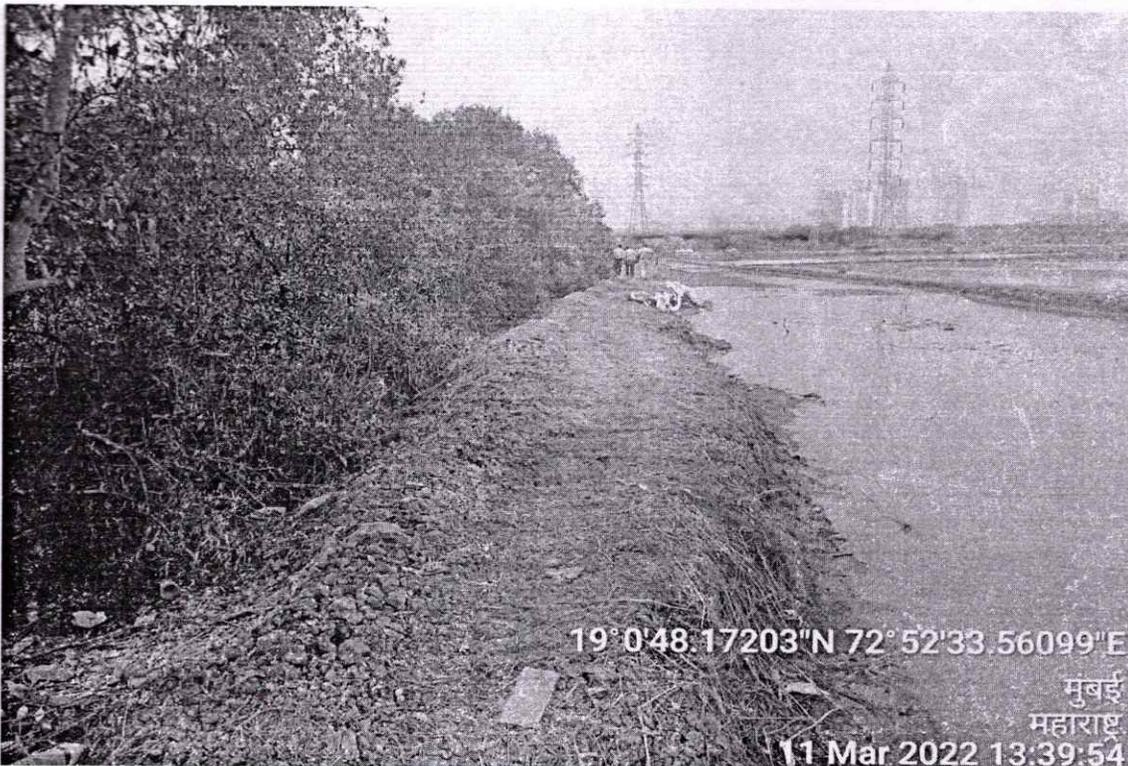
Photograph-5: Unauthorized dumping of C&D waste adjacent to mangrove area along the entire periphery of the reported Pvt. land at C. S. no. 144 & 145, operated by Shri Garodia.



Photograph-6: A closer view of unauthorized dumping of C&D waste adjacent to mangrove area along the entire periphery of the reported Pvt. land at C. S. no. 144 & 145, operated by Shri Garodia.

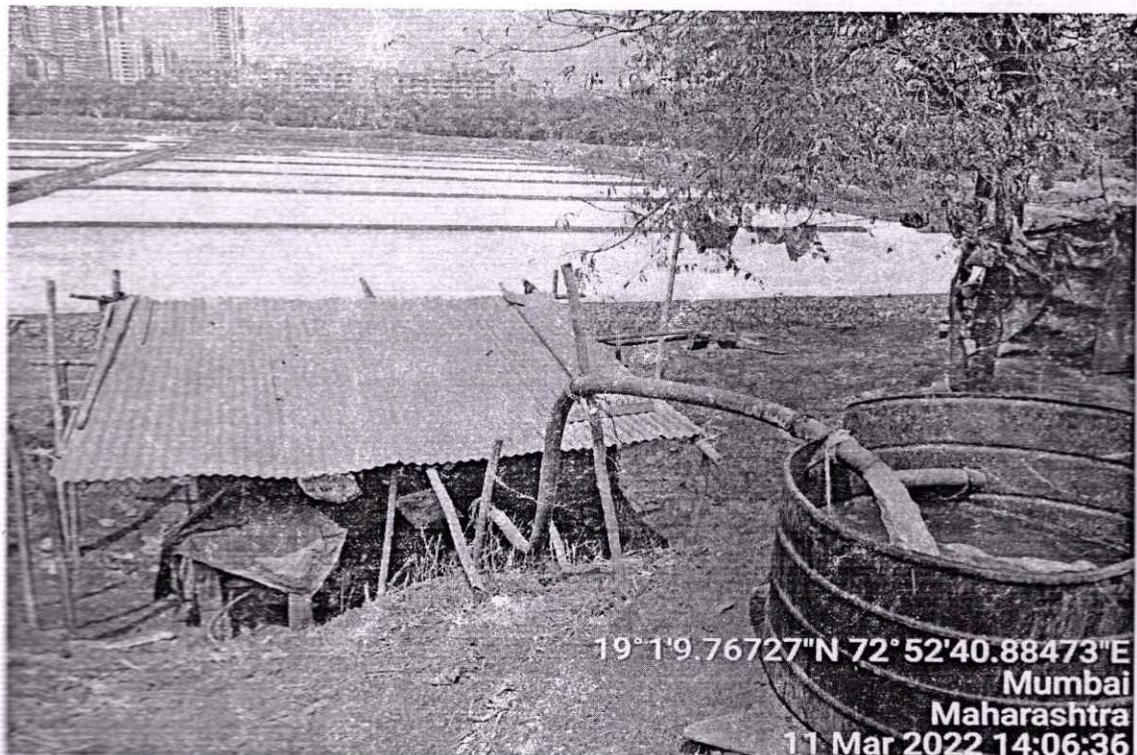
MFCB
MHATKE

Contd./-



19° 0'48.17203"N 72° 52'33.56099"E
मुंबई
महाराष्ट्र
11 Mar 2022 13:39:54

Photograph-7: Conventional bund created along the periphery of the reported Pvt. land at C. S. no. 144 & 145, operated by Shri Garodia, to prevent the ingress of creek water into salt pans.



19° 1'9.76727"N 72° 52'40.88473"E
Mumbai
Maharashtra
11 Mar 2022 14:06:36

Photograph-8: Bore-well(s) installed within the salt pan premises i.e. on reported Pvt. land at C. S. no. 144 & 145, operated by Shri Garodia to draw salt-laden ground water for harvesting the salt.